## Discharge of industrial waste into the rivers

†\*268. SHRI NARANBHAI J. RATHWA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether polluted and dangerous materials of several industries are being discharged into rivers;
- (b) if so, the number of such industries identified during the last three years along with their names;
- (c) the mechanism being adopted to stop the discharge of polluted and dangerous materials into the rivers from the said industries; and
  - (d) the outcome of the review of working of the said mechanism?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (d) As per the Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974 industrial units are required to install Effluent Treatment Plants (ETPs) and to treat their effluents to comply the stipulated environmental standard before discharging it into any water bodies. According to Central Pollution Control Board (CPCB), there are 2743 Grossly Polluting Industries (GPIs) in the country discharging their effluents into various water bodies, including rivers. Of these GPIs 2497 industrial units are operating and 246 industrial units are self-closed. The number of complying and non-complying industrial units is 2222 and 275 respectively. Issuing directions by CPCB to the non-complying industrial units is an ongoing process. Show-cause notices and closure directions have been issued by CPCB to 74 and 143 non-complying industrial units respectively. Legal cases have also been filed against 3 industrial units. State-wise status of GPI units in the country is given in Statement-I (*See* below).

Steps taken by Government to stop discharge of industrial pollution into river, *inter alia*, include preparation and implementation of action plans for critically polluted areas through the concerned State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs); issuance of notification of industry specific emission and effluent standards under the Environment (Protection) Rules, 1986; enforcement of consent mechanism; compliance enforcement to the notified standards for industrial emissions/discharges and other operational activities through carrying out surprise inspection

<sup>†</sup>Original notice of the question was received in Hindi.

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and penal action against the non-complying units; revised criteria for categorisation of industries etc. CPCB has also issued directions to all Grossly Polluting Industries (GPIs) to install online effluent/emission monitoring system with connectivity to CPCB server for real-time monitoring of discharge of effluents and emissions. This system generates an SMS alert to non-complying industrial units, CPCB and concerned SPCB in case of exceedance of environmental norm. Total 470 industries were inspected till 7.12.2018 and 291 directions were issued u/s 5 of EPA, 1986 to non-complying industries and 1 direction was issued u/s 18(1)(b) of the Air and Water Act to SPCB. State-wise number of industrial inspection carried out and directions issued is given in Statement-II (*See* below).

The CPCB also taken following steps for controlling the industrial pollution:

- (i) Formulation of Action Plan for implementation of Zero Liquid Discharge and Water conservation measures has been made. Sector-specific charters have also beer prepared for Pulp and Paper, Sugar, Distillery, Tannery and Textiles and being implemented for control of water pollution.
- (ii) For compliance of environmental norms in water polluting industries, CPCB has issued directions dated 22.08.2017 to all SPCBs/PCCs u/s 18(l)(b) of Water and Air Acts to identify water polluting industries which discharge their trade effluent/sewage into river directly/indirectly and ensure that such industries discharge their trade effluent/sewage into river, only after adequate treatment and meeting the notified standards.
- (iii) CPCB has revised and in process of revision of environmental standards for various industrial sectors. So far, 46 industry specific effluent standards and 63 industry specific emission standards have been developed.
- (iv) CPCB has revised the criteria for categorisation of industries and issued directions u/s 18(l)(b) of Air and Water Act in March, 2016 to all SPCBs/PCCs to adopt the same. The new categorisation is based on pollution potential of industries and to facilitate industries to adopt pollution potential reducing processes. This categorisation has identified 60 Red Category, 83 Orange Category, 63 Green Category and 37 white Category of industries. The White Category of industries will not be requiring Consent and Environmental Clearance.

The above mechanism has strengthened the monitoring and compliance leading to self-regulation.

Statement-I State-wise Status of GPI Units in Country

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Sl. N	o. SPCB/PCC	Total no.	No. of industries	No. of industries	No. of industries	No. of industries		on taken agai omplying with		
		industries	closed by	operational	complying	not	Show	Closure	Legal	Action
			their own		with Stds.	complying	cause	directions	cases	under
						with Stds.	N/D	issued	filed	process
							issued			
1	2	3	4	5	6	7	8	9	10	11
1.	Andaman and Nicoba Islands	r 2	0	2	1	1	0	1	0	0
2.	Andhra Pradesh	198	5	193	189	4	4	0	0	0
<b>.</b>	Arunachal Pradesh	97	8	89	63	26	3	23	0	0
ŀ.	Assam	0	0	0	0	0	0	0	0	0
5.	Bihar	84	34	50	50	0	0	0	0	0
).	Chandigarh	0	0	0	0	0	0	0	0	0
7.	Chhattisgarh	2	0	2	1	1	0	1	0	0
3.	Daman and Diu	0	0	0	0	0	0	0	0	0
).	Delhi	3	0	3	3	0	0	0	0	0

10.	Goa	0	0	0	0	0	0	0	0	0	Writt
11.	Gujarat	191	13	178	139	39	26	13	0	0	Written Answers
12.	Haryana	660	22	638	625	13	6	7	0	0	ıswer
13.	Himachal Pradesh	0	0	0	0	0	0	0	0	0	s to
14.	Jammu and Kashmir	69	0	69	66	3	3	0	0	0	
15.	Jharkhand	45	6	39	5	34	14	10	2	8	
16.	Karnataka	4	0	4	4	0	0	0	0	0	[07
17.	Kerala	29	1	28	27	1	0	1	0	0	7 Janu
18.	Lakshadweep	0	0	0	0	0	0	0	0	0	January, 2019]
19.	Madhya Pradesh	2	0	2	2	0	0	0	0	0	019]
20.	Maharashtra	4	0	4	4	0	0	0	0	0	
21.	Manipur	0	0	0	0	0	0	0	0	0	Sta
22.	Mizoram	0	0	0	0	0	0	0	0	0	Starred
23.	Meghalaya	0	0	0	0	0	0	0	0	0	Questions
24.	Nagaland	0	0	0	0	0	0	0	0	0	tions
25.	Odisha	6	0	6	6	0	0	0	0	0	35

1	2	3	4	5	6	7	8	9	10	11
26.	Puducherry	3	0	3	3	0	0	0	0	0
27.	Punjab	5	0	5	2	3	3	0	0	0
28.	Rajasthan	0	0	0	0	0	0	0	0	0
29.	Sikkim	0	0	0	0	0	0	0	0	0
30.	Tamil Nadu	0	0	0	0	0	0	0	0	0
31.	Telangana	2	1	1	1	0	0	0	0	0
32.	Tripura	0	0	0	0	0	0	0	0	0
33.	Uttar Pradesh	1218	139	1079	950	129	5	84	1	39
34.	Uttarakhand	76	12	64	54	10	1	1	0	8
35.	West Bengal	43	5	38	27	11	9	2	0	0
	Total	2743	246	2497	2222	275	74	143	3	55

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Written Answers to

[RAJYA SABHA]

Statement-II State-wise of industries inspected under SMS alert to whom Directions u/s 5 and u/s 18(1)(b) issued during 2016-17 till 7-12-2018

Sl. N	o. State	2016-17			2017-18			2018 till 07-12-2018			Sub Total (2016-07.12.2018)		
		No. of Industries Inspected	u/s 5	u/s 18 (1)(b)	No. of Industries Inspected	u/s 5	u/s 18 (1)(b)	No. of Industries Inspected	u/s 5	u/s 18 (1)(b)	Total No.of Industries Inspected	Total Directions issued u/s 5	Total Direction issued u/s 18 (1)(b)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	4	0	0	20	14	0	8	4	0	32	18	0
2.	Assam	2	0	0	11	9	0	5	6	0	18	15	0
3.	Bihar	0	0	0	3	0	0	1	1	0	4	1	0
4.	Chhattisgarh	3	1	0	9	7	0	5	4	0	17	12	0
5.	Delhi	0	0	0	1	0	0	0	0	0	1	0	0
6.	Gujarat	15	1	0	25	24	0	15	9	0	55	34	0
7.	Haryana	4	0	0	12	6	0	5	4	0	21	10	0
8.	Himachal Pradesh	0	0	0	6	4	0	0	0	0	6	4	0
9.	Jammu and Kashn	nir 0	0	0	1	0	0	5	4	0	6	4	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14
10.	Jharkhand	1	0	0	17	13	0	3	4	0	21	17	0
11.	Karnataka	4	1	0	13	9	0	6	4	0	23	14	0
12.	Kerala	1	0	0	5	6	0	0	2	0	6	8	0
13.	Madhya Pradesh	2	0	0	15	8	0	9	6	0	26	14	0
14.	Maharashtra	5	2	0	23	15	1	14	9	0	42	26	1
15.	Meghalaya	0	0	0	5	1	0	1	3	0	6	4	0
16.	Odisha	1	0	0	17	12	0	9	7	0	27	19	0
17.	Puducherry	1	0	0	0	0	0	0	0	0	1	0	0
18.	Punjab	2	0	0	11	7	0	6	1	0	19	8	0
19.	Rajasthan	9	1	0	12	6	0	4	2	0	25	9	0
20.	Sikkim	0	0	0	0	0	0	1	1	0	1	1	0
21.	Tamil Nadu	9	1	0	13	8	0	9	5	0	31	14	0
22.	Telangana	2	0	0	9	9	0	5	5	0	16	14	0
23.	Uttar Pradesh	3	1	0	21	7	0	11	15	0	35	23	0
24.	Uttarakhand	0	0	0	2	1	0	1	1	0	3	2	0
25.	West Bengal	1	1	0	22	15	0	4	4	0	27	20	0
	Total	69	9	0	273	181	1	128	101	0	470	291	1

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Written Answers to

[RAJYA SABHA]

Starred Questions